

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513

CP No.-111/241/242/ND/2019

CA-(Co. Act)-442/2023

IN THE MATTER OF:

Mrs. Sunita Gupta & Anr.

.....Applicant

Vs.

M/s. Vector Spicon Pvt. Ltd. & Ors.

.....Respondent

SECTION

U/s 241-242

Order delivered on 01.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Saurabh Suman Sinha, Mr. Sunil Singh Parihar,
Advs.

For the Respondent : Ms. Unnimaya S, Adv. for R-7
Mr. Abhijeet Vikram Singh, Adv. for R-1, R-3 & R-4

ORDER

CA-(Co. Act)/442/2023:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent Nos. 1, 3 & 4 are present and submitted in terms of order dated 03.01.2024, they have filed their reply. However, their reply is still not reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the Respondents is once again directed to approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of this Tribunal. Ld. Counsel on behalf of the R-7 is present and sought further time to file their reply. Ten days time is granted to R-7 to file their reply. No one is present on behalf of the Respondent Nos. 2, 5 & 6. List this application on **24.07.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)